

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET
ORDERS OF THE TRIBUNAL

12.12.2012

OA No.822/2012

Shri P.N.Jatti, Counsel for the applicant

Heard the learned counsel for the applicant.

The OA stands disposed of at admission stage by a separate order for the reasons dictated therein.

Anil Kumar
(ANIL KUMAR)

Admv. Member

K. S. Rathore
(JUSTICE K.S.RATHORE)
Judl. Member

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 12th day of December, 2012

Original Application No.822/2012

CORAM:

HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.)
HON'BLE MR. ANIL KUMAR, MEMBER (ADMV.)

Mangi Lal
s/o Shri Kalyan Mal,
r/o Ward No.3, Uparlawas,
Niwai, Dist. Tonk,
Presently working as
PA, SBCO in Head Post Office,
Jhalawad.

... Applicant

(By Advocate: Shri P.N.Jatti)

Versus

1. Union of India through the Secretary to the Govt. of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur
3. Post Master General, Southern Region, Ajmer
4. Superintendent, Post Office, Kota Dn. Kota.

... Respondents

(By Advocate :

ORDER (ORAL)

The applicant has filed the present OA praying for the following reliefs:-

- (i) That by a suitable writ/order or the direction the respondent No.2 the Chief Post Master General, Rajasthan Circle, Jaipur be directed to consider the representation dated 16.4.2012 sympathetically and seeing the odd circumstances the humble applicant be transferred from Jhalawar to Jaipur on humanitarian grounds as to save the life of the applicant and his family.
- (ii) That for this transfer the applicant will not claim any TA +TP.
- (iii) Any other relief which the Hon'ble Benh deems fit.

2. Having considered the submissions made on behalf of the applicant and the material available on record, since the representation of the applicant dated 16.04.2012 (Ann.A/1) for transferring him at Jaipur is pending consideration before the respondents and the same has not been decided by the respondents so far, in our considered view, the ends of justice will be met if the respondents consider and decide the said representation sympathetically by passing a reasoned and speaking order.



3. Accordingly, without going into merit of the case, the respondents are directed to consider and decide the representation of the applicant dated 16.4.2012 (Ann.A/1) sympathetically and in accordance with provisions of law and shall pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If any adverse order against the interest of the applicant is passed, the applicant is at liberty to file substantive OA.

4. With these observations, the OA stands disposed of at admission stage.

Anil Kumar
(ANIL KUMAR)
Admv. Member

K. S. Rathore
(JUSTICE K.S.RATHORE)
Judl. Member

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